

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) Government have no specific information in this regard.

### Report of National Police Commission

472. SHRIMATI PRAMILA DAN-DAVATE: will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Police Commission has completed its work;

(b) if so, the number of reports submitted by the Commission so far;

(c) what are the major recommendations of the Commission; and

(d) the number of recommendations implemented so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) Eight.

(c) and (d). The First Report of the Commission contained recommendations on the items mentioned in the attached statement. These recommendations were considered at the conference of the Chief Ministers held on 6th June, 1979. The conclusions arrived at were circulated to the State Govts. for implementation. The recommendations contained in the Second and subsequent reports cover a wide range of subjects and are large in number. These recommendations are under the consideration of the Government.

### Statement

List showing items on which the National Police Commission have given their recommendations in the first report submitted to the Government.

1. The Constabulary.
2. Pay structure.
3. Housing.
4. Supply of essential commodities to Policemen at subsidised rates.

5. Orderly system.

6. Machinery for redressal of grievances of Police Personnel.

7. Welfare measures for police Families.

8. Recruitment, Training and Career Planning.

9. Modalities for Industry into complaints against Policemen.

### Elections to Delhi Metropolitan Council and Delhi Municipal Corporation

473. SHRI RAM JETHMALANI:

SHRI RAMPRASAD AHIR-  
WAR:

SHRI BABURAO PARANJPE:

SHRI J. S. PATIL:

SHRI KRISHNA CHANDRA  
PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons given on each occasion while extending the suspension of Delhi Metropolitan Council and Delhi Municipal Corporation;

(b) whether the latest extension is due to Asian Games being held in Delhi; and

(c) when the elections in Delhi will be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The period of suspension of certain provisions of Delhi Administration Act, 1966 relating to the Metropolitan Council of Delhi has been extended from time to time on the basis of the report from Lt. Governor, Delhi. The Municipal Corporation of Delhi was superseded as it had persistently made default and shown incompetence in the performance of its duties and had abused its powers and was not competent to perform the duties on it. After supersession the civic policies were given a new direction and orientation for the purpose of implementing speedily a number of short term and long term programmes/measures aimed

at toning up the civic administration, rooting out corruption, eliminating in-fructuous expenditure and promptly at-tending to the citizens' day to day prob-lems. In order, however, to complete this process, the period of supersession was extended for 6 months i.e. upto 10-10-1981. Since the measures being taken or con-templated had not been completed, it became necessary to extend the period of supersession by 6 months more. i.e. upto 10-4-1982. Since then, substantial pro-gress had been achieved, but the back-long to be covered had been such and the procedures|difficulties involved in put-ting the personnel|financial administration back on rails being time consuming that more ground still remained to be covered. It had, therefore, become necessary to extend the period of supersession by 6 months more. Accordingly, the period of supersession was extended for 6 months i.e. upto 10-10-1982.

(c) Under Section 15 of the Repre-sentation of the People Act, 1951 the Lt.-Governor is to call for elections to the Metropolitan Council in consultation with the Election Commission. It is the Election Commission that would advise the Lt.-Governor as to the actual dates of the elections when consulted by the Lt.-Governor. In regard to elections to Municipal Corporation of Delhi, the Central Government is yet to take a decision.

#### Amount Released to Madhya Pradesh for Upliftment of Backward Areas

474. DR. VASANT KUMAR PANDIT: Will the Minister of PLANNING be pleased to state:

(a) the total amount released to Madhya Pradesh State under various Central assis-tance schemes for Industrial upliftment of backward areas, weaker sections and edu-cated unemployed during the years 1980-81, 1981-82 and 1982-83;

(b) what was the actual utilisation each year by Madhya Pradesh State and their agencies who have been charged with this task;

(c) whether wide gaps and inadequacies have been found in implementing these schemes; if so, the action taken by Gov-ernment thereupon;

(d) what was the amounts spent under these schemes by Madhya Pradesh State in the backward industrial areas of Raj-garh, Vidisha and Guna during each of the above years and the factual achievement thereunder; and

(e) how many new industries, incentives for how many educated unemployed and entrepreneurs have been made available during each of the last three years?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) to (e). In-formation is being collected from the State Government and will be furnished as soon as it is received.

#### Production Cut in Automobile Industry

475. SHRI E. BALANANDAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that production cut is imposed in automobile manufacturing industry;

(b) if so, how much;

(c) the reasons for the same; and

(d) the steps being taken by Govern-ment to improve the situation?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (d). There has been a decrease in the production of some of the units in the automotive industry on account of reduced offtake. The produc-tion profiles vary from unit to unit. One of the reasons put forward by the industry was inadequate availability of credit faci-lities to prospective buyers. In response, the Reserve Bank has advised the Banks to adequately meet the credit requirements for productive purposes including the purchase of tractors and commercial vehi-cles.